

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.3427/Del/2019
Assessment Year : 2014-15**

Sh. Laxmi Narain Gupta, 52, Ashoka Park Extn., Ashoka Park, Delhi-110026 PAN : AADPG4963F	Vs.	Income Tax Officer, Ward-42(3), New Delhi
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(Appellant)

(Respondent)

Appellant by	:	None
Respondent by	:	Shri. M. Baranwal, Sr. DR

Date of hearing	:	25.01.2020
Date of pronouncement	:	25.01.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), New Delhi dated 27.02.2019.

2. The assessee, vide its letter dated 19.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 25th January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

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Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar